

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13022/2025

[Arising out of impugned judgment and order dated 09-01-2025 in Application No. 24/2024 in CS No.7/1958 passed by the High Court for The State of Telangana at Hyderabad]

MY PALACE MUTUALLY AIDED CO-OPERATIVE SOCIETY Petitioner(s)

VERSUS

THE DISTRICT COLLECTOR & ORS. Respondent(s)

(IA No. 116569/2025 - ADDITION / DELETION / MODIFICATION PARTIES,
IA No. 116566/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 116567/2025 - PERMISSION TO FILE LENGTHY LIST
OF DATES)

Date : 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
 HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) : Dr. S. Muralidhar, Sr. Adv. (NP)
 Mr. Kumar Shashank, Adv.
 Mr. Nivesh Kumar, AOR
 Mr. Piyush Tonk, Adv.
 Mr. Yash Chavan, Adv.

For Respondent(s) : Mr. B. Shravanth Shanker, AOR
 Ms. Prerna Robin, Adv.
 Mr. Shivam Kunal, Adv.
 Mr. B. Yeshwanth Raj, Adv.

 Mrs. Bela Maheshwari, AOR
 Mr. Vadlamani Seshgiri, Adv.
 Mr. Ananya Kukreti, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Application for deletion of parties is allowed. Application for exemption from filing Certified Copy of the impugned judgment is allowed.

2. Issue notice.

3. Tag with SLP (Civil) No. 6653/2025.

4. In the meanwhile, status quo, existing as on today, shall be maintained by the parties.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR